NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.534/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st January 2018, 10.30 A.M

Name	of the Company	Crystal Cable Industries & Anr.	LtdVersus- The Director of I	ncom Tax (Recovery)
Under Section		31 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

i) Ratnanko Baneriji, SrAdv ii) D. N. Sharma, Adv ii) R. Rai, Adv iv) Anunog Baru, Adv iv) Anunog Baru, Adv

> petitioners

31/01/18

Moti Sagar Tiwan

Ar for Pospow 11/2011

ORDER

- Ld. Counsel for the petitioner and the respondents is present.
- Ld. Counsel for the respondents sought leave of the Tribunal to file reply and brought to my notice a letter of request submitted by the respondents. Prayer is granted. Opportunity is given for filing reply affidavit as a last chance and is to be filed within 2 weeks after serving a copy of the

reply affidavit to the petitioner. Thereafter rejoinder, if any, may be filed by the petitioner within 2 weeks.

List it on 05/03/2018.

Sd

(Jinan K.R.) Member (J)